

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr. M.P. No. 1075 of 2013

Manikant Jaiswal..... **Petitioner(s)**

Versus

State of Jharkhand..... **Opp. Party(s)**

.....

Coram: The Hon'ble Mr. Justice Ananda Sen
Through:-Video Conferencing

For the petitioner : Mrs. Nivedita Kundu, Advocate.

For the State : Mr. Vinay Kr. Tiwary, A.P.P.

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8/08.07.2020 After some arguments, learned counsel appearing for the petitioner seeks permission to withdraw this criminal miscellaneous petition with a liberty to challenge the order taking cognizance, if any, or to challenge any order, which is passed against the petitioner by the court below.

Mr. V.K.,Tiwary, learned A.P.P. has got no objection to it.

Prayer is allowed.

Let this criminal miscellaneous petition be dismissed as withdrawn with the liberty aforesaid.

In view of withdrawal of the main application, I.A. Nos. 3875 of 2013 and 6008 of 2019 also stand disposed of.

(Ananda Sen, J)